

**SHRI JAGJIVAN RAM** I would like to make it clear that whatever concession has been given does not apply to Emergency Commissioned officers

**SHRI R P ULAGANAMBI**, Is the Government aware that certain qualifications conferred by the Defence Department are not recognised by the civilian Department and, if so, what action Government has taken or propose to take ?

**MR. SPEAKER** How does this come in ?

**SHRI R. P ULAGANAMBI** This is about age and qualifications. Certain qualifications or degrees or diplomas conferred by the Defence Department are not recognised by the civil departments. Have the Government taken any action ?

**MR SPEAKER** This is a question about difference in relaxations in various States. How does this come in ?

**SHRI R P ULAGANAMBI** This is about age and qualifications

**MR SPFAKER** The mere word "qualifications" does not entitle you to go out of the scope of the question. It should be within the scope of the Question

**SHRI R P ULAGANAMBI** Certain degrees or diplomas conferred by the Defence Department are not recognised by civilian departments

**MR SPEAKER** This is between State and State, not between a Department and Department. You give a proper notice so that the Minister could be in a position to have some information with him. He has the information only relevant to this Question.

**श्री हुकम चन्द कछवाय** . माननीय अध्यक्ष महोदय भिन्न भिन्न राज्यों में जो भूतपूर्व सैनिकों को स्थान देने की बात है उसमें काफी अन्तर अलग अलग राज्यों में है और केन्द्र के जो नियम बने हैं उनका भी ठीक प्रकार से अनेक राज्य पालन नहीं करते हैं। मैं जानना चाहता हूँ कि राज्य सरकारों ठीक प्रकार से

नियमों का पालन करें इस सम्बन्ध में आपने कोई विशेष कदम उठाए हैं ? मैं यह भी जानना चाहता हूँ कि अभी कितने प्रतिशत निवृत्तों का पालन किया जा रहा है और कितने प्रतिशत पालन नहीं किया जा रहा है ?

**श्री जगजीवन राम** : अगर माननीय सदस्य उत्तर को पढ़ लेते तो इस प्रश्न का जवाब उन्हें मिल जाता। यह जो प्रश्न उन्होंने किया है उसका जवाब उसमें लिखा हुआ है।

**श्री हुकम चन्द कछवाय** : भिन्नता को दूर करने के लिए आपने क्या किया है ?

**श्री जगजीवन राम** : उसका भी जवाब दिया हुआ है।

#### Declaration of Lock-out at Heavy Vehicles Factory Avadi

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\*1002 **SHRI S M BANERJEE**  
**SHRI PILOO MODY**

Will the Minister of DEFENCE be pleased to state

(a) whether the management of the public sector Heavy Vehicles Factory, Avadi declared a lock-out from the afternoon on 2nd May, 1972,

(b) if so, the reasons for the lock out and

(c) the reaction of Government in this regard ?

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM)** (a) Yes, Sir

(b) A section of the industrial employees of the Heavy Vehicles Factory Avadi who observed sit-in strike on 28th April, 1972 indulged in violent acts on 28th, 29th April and 2nd May 1972 resulting in serious injuries to some of the workers and officers on duty and also damage to Government property. The Management of the Factory declared a lock-out of the Factory from the afternoon of 2nd May, 1972, to ensure protection of its irreplaceable machinery and

safety of the loyal workers.

(c) The issues arising out of the lock-out were discussed with the representatives of the HVF employees on 8th and 9th May, 1972 and a settlement was signed on 9.5.1972 as a result of which the lock-out was lifted with effect from 11th May, 1972.

**SHRI S. M. BANERJEE :** The hon Minister for Defence Production had discussed the matter for more than four hours with the representatives, including the representative of the All India Defence Employees Federation. Normal conditions have been restored in this particular factory, but cases of suspension are still there. I would like to know whether those suspensions would be removed at the earliest opportunity.

**SHRI JAGJIVAN RAM :** It was included in the agreement itself, and the Government had issued orders to implement what was agreed upon.

**SHRI S. M. BANERJEE :** There is no recognised union there. The co-ordination committee of the various unions is working there in its place. I would like to know whether one of the terms and conditions was that the joint consultative machinery scheme would be implemented there, whether that had been done and if so, whether any meetings have been held.

**SHRI JAGJIVAN RAM :** I am not quite sure whether any meeting has been held or not, because the agreement took place only a few days back. As I have said, orders have been issued from here to implement all that was included in the agreement.

**Conference of Income-tax Commissioners  
(1972)**

\*1007. **SHRI P. NARASIMHA  
REDDY :**  
**SHRI BIBHUTI MISHRA :**

Will the Minister of FINANCE be pleased to state :

(a) the decisions taken at the recent Income-tax Commissioners' Conference to

tone up assessment and collection of Income-tax : and

(b) whether any targets have been fixed for the liquidation of tax arrears ?

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K. R.  
GANESH) :** (a) and (b). Steps for toning up assessment and collection were discussed and principles were evolved on the basis of which each Commissioner of Income-tax Charge was to be organised keeping in view the problems of a particular charge. Some of the important steps are mentioned in the statement laid on the Table of the House. As to the collection, difficulties in the way of realisation of tax arrears were discussed so that steps could be taken to resolve them. Some of the major difficulties facing the Department and needing solution were highlighted in the course of the discussions and are mentioned in the statement laid on the Table of the House. Concerted efforts are being made to liquidate the tax arrears. In framing the budget estimates of the revenue receipts, the estimates of arrears realisation are also taken into account.

*Statement*

*Assessments :*

- (i) Reorganisation of Central Charges with just enough work as would facilitate thorough investigation of fraud cases expeditiously and with an eye on prosecution.
- (ii) In territorial charges important cases for detailed investigation and for scrutiny were desired to be allotted to the Income-tax Officers in such a way that they could complete them thoroughly and expeditiously.
- (iii) As a consequence, the rest of the cases not covered by (i) and (ii) above were to be disposed of in a summary manner so that about 75% of the workload was covered by the summary assessments.
- (iv) Guidelines were provided for selecting cases for summary assessments and their disposal.